

(38)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

M.A. NO. 822/94 in O.A. NO. 1134 of 1994.

Between

L.Arjuna Rao.

...
And

Dated: 6.10.1994.

Applicant

1. General Manager, Naval Armament Depot, Visakhapatnam.

2. Chief Staff Officer, (P&A), Mukhyalaya, Poorvnausana kaman, Nausana Base, Visakhapatnam.

3. Flag Officer, Commanding-in-Chief, Headquarters, Eastern Naval Command, Visakhapatnam.

Respondents.

Counsel for the Applicant : Sri. P.B.Vijayakumar

Counsel for the Respondents : Sri. V.Bhimanna, Addl. CGSC.

COURT:

Hon'ble Mr. A.V.Haridasan, Judicial Member

Hon'ble Mr. A.B.Gorthi, Administrative Member

The Hon'ble Tribunal made the following order:-

Heard Sri. P.B.Vijay Kumar, for the applicant and Sri. V.Bhimanna, for the respondents. Mr. V.Bhimanna states that he would produce the entire records as directed in the order in OA on 20.9.1994 and the O.A. as well as the MA can be disposed of on that date.

However, as an interim measure we direct that the enquiry pursuant to the impugned order dated: 29.3.94 shall be kept in abeyance until further orders.

At the request of the respondents counsel, hearing of the original application is adjourned to 28.10.1994 instead of 19.10.1994. M.A. stands disposed of.


Deputy Registrar (Jud)

Copy to:-

1. General Manager, Naval Armament Depot, Visakhapatnam-1.
2. Chief Staff Officer, (P&A), Mukhyalaya, Poorvnausana kaman Nausana Base, Visakhapatnam.
3. Flag Officer, Commanding-in-Chief, Headquarters, Eastern Naval Command, Visakhapatnam.
4. One copy to Sri. P.B.Vijaykumar, advocate, CAT, Hyd.
5. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

PM 10/10/94

26
10/10/94 M.A. 822/94
in
OA 1134/94

Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIOSAN : MEMBER (J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

Dated: 6/16/94 Post on
28/10/94

ORDER/JUDGMENT.

M.A./R.P/C.P/No. 822/94

D.A. No. in
1134/94

T.A. No. (W.P. No.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

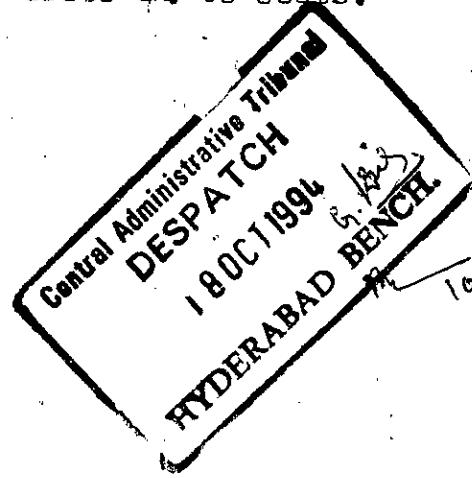
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



YLKR

10/10/94